

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No..... 199

Union of India & Ors Versus.... Mhd. Iddo and another.....

Date of Order	Orders
17.1.1996	<p style="text-align: center;"><u>MA No.23/96 in QA 542/1993</u></p> <p>Mr. S.S.Hassen, counsel for the applicants Mr. S.C.Sethi, counsel for the respondent</p> <p>This is an MA filed by the respondents in the QA No.542/93 decided on 26.7.1995 for extension of time for complying with the orders of the Tribunal. The CA was disposed of on 26.7.1995 with the direction that follow-up action will be taken within a period of four months from the date of the receipt of a copy of the order. A review petition in the matter was filed which was also disposed of on 17.10.95 and normally the respondents were expected to have undertaken the exercise involved in the matter within four months of the passing of the order in the CA itself. Shri Hassen stated that applicant has already retired and the action to comply with the Tribunal's order has already been initiated and shall be completed within two months. The orders of the Tribunal have already been delayed in compliance. No further extension to this will now be granted. The order shall now be complied with within a period of two months from today i.e. on or before 15.3.1996.</p> <p>The M.A. stands disposed of accordingly.</p> <p style="text-align: right;">Rattan Prakash (RATTAN PRAKASH) Member (J)</p> <p style="text-align: right;">N.K.Verma (N.K.VERMA) Member (A)</p> <p style="text-align: center;">Central Administrative Tribunal Jaipur Bench, JAIPUR Certified That No Part of this Action is Required To be Taken in the Case as Fit For Consignment To Record.</p> <p style="text-align: center;">7/1/96</p> <p style="text-align: center;">D.P.A.C. Record Section Officer D.P.A.C. Record Section Officer D.P.A.C. Record Section Officer D.P.A.C. Record Section Officer</p>